

**Central Administrative Tribunal  
Principal Bench, New Delhi**



**O.A. No.1354/2021  
MA No.1736/2021  
MA No.1737/2021**

**This the 20<sup>th</sup> day of July, 2021**

(Through Video Conferencing)

**Hon'ble Mr. R.N. Singh, Member (J)  
Hon'ble Ms. Aradhana Johri, Member (A)**

Shri Bijender Kumar  
S/o Shri Suresh Chand  
R/o 1619, A-1  
Gali No.60  
Naveen Shahdara, Delhi.

..Applicant

(through Advocate: Shri Sagar Saxena )

VERSUS

1. The Chief Secretary  
Government of NCT of Delhi  
Delhi Secretariat, I.P. Estate  
New Delhi – 110 002.
  
2. Guru Teg Bahadur Hospital  
Through Medical Superintendent  
Dilshad Garden  
Shahdara, Delhi.
  
3. Guru Teg Bahadur Hospital  
Through Medical Director  
Dilshad Garden. .... Respondents

(through Advocate: Shri Saurabh Chadda)

**ORDER (Oral)**

**Hon'ble Mr. R. N. Singh, Member (J):**

After arguing for some time, the learned counsel for the applicant, under instructions from the applicant, seeks

permission to withdraw the present OA with liberty to the applicant to avail the legal remedies, in accordance with law.

Permission is granted. OA stands dismissed as withdrawn with liberty, as aforesaid.



**(Aradhana Johri)**  
**Member (A)**

**(R.N. Singh)**  
**Member (J)**

/ravi/cc/uma/anjali/

